

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 44 of 2014 &
I.A. No. 65 of 2014**

Dated : 28th February, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Dakshin Haryana Bijli Vitran Ltd. & Ors ... Appellant(s)
Versus
GMR-Kamalanga Energy Ltd. & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. G. Umapathy
Ms. Mekhla
Counsel for the Respondent (s) : Mr. Amit Kapur for R-1 & R-2
Mr. Vishrov Mukherjee for R-1 & R-2
Ms. Ritika Arora for R-1 & R-2
Mr. Ravi Prakash
Mr. Varun Pathak
Mr. K.S.Dhingra for R-1**

ORDER

It is submitted that the notice has been served on all the Respondents and affidavit of service has been filed to that effect.

The learned counsel for the Respondent-PTC has already filed the reply. Mr. Amit Kapur, the learned counsel appearing on behalf of respondent No.1 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 07.03.2014 after serving copy on the other side.

Post the matter for hearing on **04.04.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**